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CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

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Brief Order, Mentioning Reference if necessary

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1990 Hon. Justice K. Nath, V.C. Hon. K.J. Raman, A.M.

The list has been revised. No one is present on behalf of the applicant.

This petition is accordinly dismissed for default. Before, we sign the above order Shri R.B. Pandey appears andmakes an application for opportinuity to argue the case. However, he says that he has not received instruction from the applicant despite repeated efforts and that notice may be sent directly to the applicant, without exempting the learned counsel from his respondibility, we direct that a notice may be sent by registered post to the applicant by name and list the case for final hearing on 8.3.1990.

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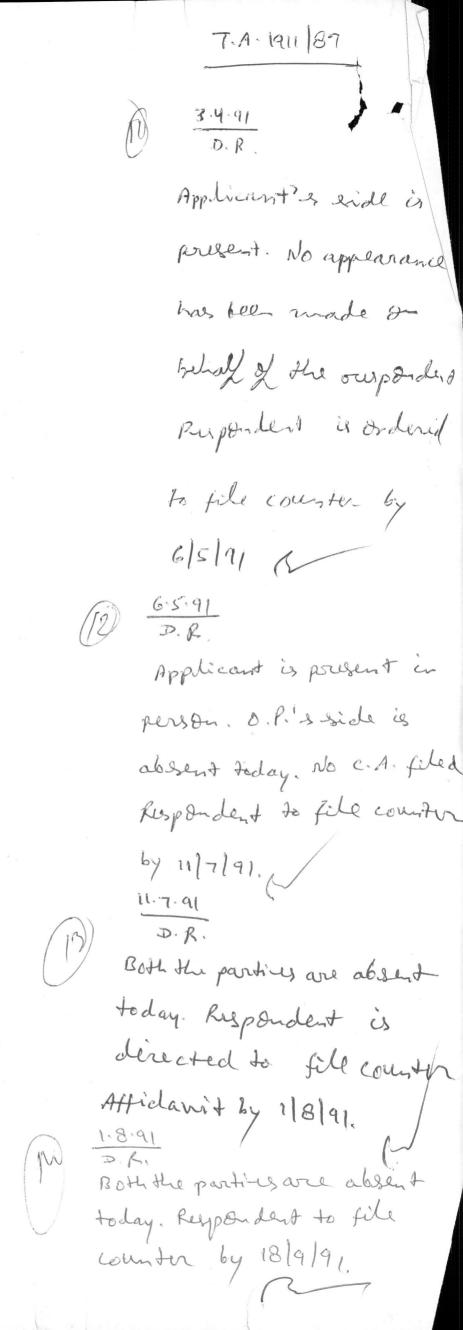
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This file has bee undated during physical ver Desue notice again for 15.4.91 OR rotice essued for F.A. by U.P.C. cn 18/3/93 15.4.93 No litting of D.B. politina necessid adjourned to 12.5.93. Darole 12.5.93 No sitting of J. B. adjourned to 6.7.93. 8 notive no weight 6.7.93 Hon'ble Mr. B.K. Singh, A.M. Learned counsel for the applicant is not present. Learned counsel for the respondents Dr- Chandra is present and filed power on behalf of respondents. Learned counsel for the respon ts prays the copy of the application which m hatile to releive be furnished to him. C.A. may be filed within 4 weeks and R.A., if any, may be filed within 2 weeks thereafter. List this case on 9.9.93 for hearing on admission/disposal. (g.s.) 9.9.93 No 31mg of p. m. as No solling of D. D. adple A 6.12 ASU NIO colling of Dim ad 2011-94

Solvital Ar DD 20/1/84 Hon mon S.M. Prasad, J.M. Hon mr. V.C. Seth, A.M. None for the Partier, List thin case on 8/3/14 for hearing & disposal. A'M. J.M. 10 D. D. D. Spenhi. Mr. Froshier P. 10. Verme 1/2 Stanitled for South, mr. V.12. Selh. Du On unregued at Counsel In apple cent-appoint to 21,4,94 Lis RAL Ans Submitted to hery 21.4.94 MO Soilmag @1 D-on wall N 13.7.94 No Salling of D.M. Boce 3/5 OB 3. J. 9y Lowyers alo Am the Jodlemie 3118 Reg 22-8 June 1/2/98 min

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD/C.B. LUCKNOW

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| OB | | applicant has not appeared. The O.A. may placed in sine-die list and put up for hearing. |
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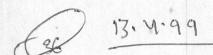
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Order preneunced in the open Gent, today.

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Hon'ble Mr. D. C. Verma J.M. Hon'ble Mr. A.K. Mirra, A.M.

None for the applicant.

For respondents on o chandra, is present. Heard. Order reserved.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: LUCKNOW BENCH, LUCKNOW.

Original Application No. of 1998.

T.A.R.A./C.C.P.No. 7767/870f 1998.

Date of Decision: 6.5.99

Men e Advocate for applicant

Versus

Respondents

Advocate for Respondents

CORAM

HON'BLE MR. AKMIDE, HIY

- 1. Whether reporter of local papers may be allowed to see the judgment.
- 2. To be referred to the reporter or not ?
- 3. Whether their Lordships wish to see the fair copy of the judgment?
- 4. Whether to be cerculated to other benches ?

Vice chairman/member

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

LUCKNOW

Lucknow this the of day of May, 99.

7.A. No. 1911/87(W.P. No. 3545/85)

HON. MR.D.C. VERMA, MEMBER(J)

HON. MR. A.K. MISRA, MEMBER(A)

Ramu aged about 24 years, sonof late Sri Sri Ram, resident of Salig Ram Ka mandir, Nawaiya Ganesh Ganj, Lucknow.

Petitioner.

None for applicant.

versus

- 1. Union of India through its Secretary, P&T Department Civil Secretariat, New Delhi.
- 2. Director General, Postal Services New Delhi.
- 3. Post Master General, Postal Head Quarter, P.M.G. Office, Lucknow.
- 4. Senior Superintendent, RailwayMail Services 'O' Division, Lucknow.

Respondents.

By Advocate Dr. Dinesh Chandra.

ORDER

HON. MR. D.C. VERMA, MEMBER(J)

In this case the applicant has challenged the notice dated 27.5.85 (Annexure 2 to the O.A.) and for a direction to reinstate the applicant on the post he was serving. A further direction has been sought to regularise the applicant on a group D post by virtue of a circular dated 13.10.83 (Anneuxre-1 to the O.A.) with all service benefits, seniority promotion etc.

2. Initially, the applicant had filed it as a writ petition No. 3545/85 before the Lucknow Bench of Hon. High Court. The writ petition thereafter was transferred to the Tribunal and registered as T.A. No. 1911/87.



- Brief facts of the case are that the applicant was initialy engaged as a casual labour in the P&T Department as skilled Mazdoor in existing vacancy. From December 1978 to 27th May the applicant claims to have continuously without break. The applicant was paid daily wages as per circular issued in this respect from time to time. The applicant claims to have worked for about 1200 days but instead of regularisation of his services, the applicant was served with a notice Anneuxre 2 dated 27.5.85 not to engage the applicant, till further orders. Hence this O.A.
- The respondents's case is that the applicant was engaged as a casual labour December 1978 for disposal of work of casual and occasional nature. The applicant was not engaged against any post or existing vacancy. engagement was given to the applicant when the work was available. The work and conduct of the applicant was found below satisfactory level. The applicant had in a drunken state entered forcibly in the office, forciblly snatched the attendance register, Rubber stamp etc. and threw them in the toilet. The applicant also misbehaved *Head Assistant and used abusive and unparliamentary language. In view thereof, by order dated 4.12.85 it was directed that the name of the applicant be removed and struck off his name from the list of outsiders. The compliance was made by the orderof the same date (Annexure R-2) and a copy of the same was given to the applicant and signature obtained.As per the respondents case applicant was not engaged thereafter, w.e.f. 5.12.84. A further case of the respondents is that the applicant was only a daily wager and was not continuously engaged. He was not a skilled



labour and was given the work on casual basis, as per the workload and for work of occasional nature.

- so has none has appeared for the applicant with the help of learned counsel forthe respondents, pleadings on record and the Annexures attached thereto examined in detail. There is nothing on record to show that the applicant was engaged as skilled labour. There is no document on record to show that the engagement of the applicant was against existing vacancy. Mere recital in the O.A, that the applicant was a skilled labour, engaged against an existing vacancy cannot be accepted.
- 6. The order dated 4.12.84 (Annexure R-2), a copy of which was given to the applicant, the applicant was disengaged and direction was given not to engage him w.e.f. 5.12.84. This order of disengagement dated 4.12.84 (Annexure -2) was never challenged bythe applicant. Even in this case, the applicant has not challenged the said order. Thus, unless the order of disengagement dated 4.12.84(Annexure R-2) is challenged, the question of re-engagement in the background of thesaid order would not arise.(Secretary to Govt. of India and others vs. Shivram Mahadu Gaikwad (1995 SCC(L&S), 1148).
- 7. Further claim of the applicant is that he be regularised on Group D post by virtue of the circular dated 13.10.83.
- The learned counsel for the respondents, has on the other hand drawn attention towards the circular issued by the Department of Posts andhas submitted that a casual labour who has put in 240 days in a year, in last two years, becomes eligible to appear in the Departmental Examination. E.D. Employees of the Department who have



completed 3 years of services were also eligible to appear in the said examination for recruitment to Group D post. It has been submitted that as per circular E.D. Employees were first slectedand unfilled vacancies are given to casual labours who had qualified the same examination. It has been submitted that it is not the case of the applicant that he ever appeared in the said examination for Group D post. The recitals in the counetr affidavit show that the Departmental Examinations were held from time to time during the tenure of the petitioner, upto 4.12.84. As the applicant failed to appear in any such examination, thequestion of his posting as a Group D employee would not arise. Regularisation services of casual labour is subject to fulfilment of certain conditions on pasing of test, satisfactory police verification medical fitness. The applicant was not engaged after 4.12.84. It is not the case of the applicant thathe ever appeared in the test for regularisation prior to 4.12.84. Thus, applicant cannot claim, as a matter of right to be regularised in a group D post unless he qualifies the test. As the applicant never qualified the test his claim for regularisation on group D post fails.

8. In viewof the discussions made above, there is no merit in the O.A. The same is dismissed. Costs easy..

MEMBER(A)

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MEMBER(J)

Lucknow; Dated: 06-5.99.

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GENERAL INDEX

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Chapter XLI, Rules 2, 9 and 13

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rord and compared the entries on this sheet with the papers on the record. I have made all necessary corrections incertify that the paper correspond with the general index, that they bear Court Fee Stamps of the aggregate value of the certificate.

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

LUCKNOW BENCH, LUCKNOW

Writ Petition No.

S () of 1985

Ramoo

... Petitioner

Versus

Union of India & others

... Opp. Parties

INDEX

1- Stay application - - - - - - - - - - 2 To 17

3- Annexure No.1 Copy of circular dated 13/14th October, 1983 -- 187020

4. Annexure No.2
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5- Annexure No.3
Copy of circular dt. 1.10.84 - - - - 22

6- Annexure No.4 Copy of circular dt. 12.2.85 - - - - - 23

7- Affidavit _ _ _ _ _ 24 To 25

Place: Lucknow.

Dated 2 7/05

Raju/-

(R.B.Pandey) Advocate

Advocate Counsel for the petitioner

R. B. PANDEY

Advocate

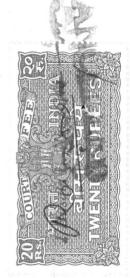
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IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

LUCKNOW BENCH, LUCKNOW

rit PEtition No. 2542 of 198











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Ramoo,
aged about 24 years,
son of Late Sri Sri Ram,
resident of Salig Ram Ka Mandir,
Nawaiya Ganesh Ganj,
Lucknow.

... PETITIONER

Versus

I- Union of India through its Secretary,
P&T Department,
Civil Secretariat,
New Delhi.

2- Director General,
Postal Service, of India,
New Delhi.

Post Master General,
Postal Head Quarter,
P.M.G.Office,
Lucknow.

Senior Superintendent, Railway Mail Service, 'O' Division, Lucknow.

...OPP.PARTIES

WRIT PETITION UNDER ART. 226 OF THE CONSTITUTION OF INDIA



Ramu

Notice for 23/7/85 Recired Copy for apple 1 tol 22.T-88 Closp H. W. Telkari

Scaler Central Govt Standing Counsel High Court of Uttar Fradesh at Bucknow,

AND BEEN Restory, 5 Adhesive Total Sorrect but final Court for regard will be made on receipt of lewer

Court record. In time up to Papers filed. Copyol . bould also be filed

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Last Deeps or olu Du 22 27-5-88 Luckius

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Hon. B. Kinner J. Hm. G. B. Smight Light I'm petition for admission in the second week of Aug. 1905 alogant wit- petetro No. 2741/8, -. The coursel for The opposite party shall seek instructions in The meantine

23-7.55

Hor. Justia K. Nath, V. C. Hon. K. J. Raman, A.M.

The list has been revised. No one is presenton behalf of the applicant. This felition is accordingly Sismissed for orfault.

(3)

The Hon'ble Chief Justice and other companion judges of the aforesaid High Court;

The petitioner above named respectfully prays as under:-

That the petitioner was initially engaged in capacity of casual labour in P.& T department as skilled Mazdoor in existing vacancy. from December, 1978 and continuously worked up to 27.5.85 without a single day break in service.

2- That the daily wages of the petitioner are fixed by the competent authority through its many circulars issued time to time and at present existing rates are as under;

- (i) Rs 9.80p for the incumbents who has successfully completed more than 240days.
- (ii) Rs 13.80p for the incum-bent who has successfully completed more than 720days.
- (iii) Rs 18.40p for the incumbent who has successfully completed more than 1200 days.

That according to the schedule of wages as already fixed, the petitioner has already completed 1200 days without a single day break in service and he is getting at the rate of Rs 18.40p and now by virtue of many circulars issued time to time by the Opposite Party No. 2 the petitioner is deserving to be regularised



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Contol.... Before we sign toda ords Smi R. A. Randey appears and makes an applications for Sphortim by to argue the Case However he says that he has not receiving Instructions from the applicant clessos te repeated efforts and Sent directly to the applicant. Witworkexempting The lecrued counsel from his responsibility, we direct that a notice many be sent by refistered post To the applicant by name and list the ease for final 0/3/20, lac.

(4)

in class 'D' service.

That as already narrated in the above paras of this writ Petition, that the petitioner as Skilled Mazdoor in the department had rendered a very beautifull performance without any unsuitability misconduct are enefficiently from his own part, but it is surprising that the Opp.Party No. 4 instead of regularise the services of the petitioner by virtue of harassment, he issued an order by which the services of the petitioner came to an end without any reason and rhyme.

Estt(6)/13th October, 1983 the Opposite Party
No. 2 issued a circular in mandatory provision
for regularisation to casual labours in group
'D' post and what ever the condition laid down
in the circular the petitioners are fulfilling
all those qualifications but the Opposite Party
No. 3 and 4 did not honour the mandatory provision
of circular and the regularisation of the
petitioners services in group 'D' post has
yet not been made. It has further laid down
in this circular dated 13th October, 1983 that
the employees recruited before 21.3.79 are
deserving for regularisation in group 'D' post.

That the humble petitioner has already completed all the condition laid down in circular for regularisation in group 'D' post but the same has not been implemented by



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Opposite Party No. 3 and 4 in case of the petitioner. A true copy of circular dated 13th October, 1983 is filed herewith as ANNEXURE No.1 to this Writ Petition.

That it would also very pertinent in this regard that the necessary provision laid down in many other circulars issued time to time by Opposite Party No. 2 regarding termination of such an incumbent who has been engaged as Casual Labour in the department and the same mandatory provision has been violated by Opposite Party No. 4 and on dated 27.5.1985 the said Opposite Party No. 4 arbitrarily issued an order by which the services of the petitioner came to an end though it is not a termination order according to law and the said order by which the petitioner has been throwned out from the department has also not served upon to the petitioner and any how the communication of the said letter has been made by one Sri R.S. Shukla on same very day i.e. 27.5.1985 who is totaly incompetent to pass any order like termination against the petitioner. A true copy of the impugned order by which the services of the petitioners came to an end is also filed here with as ANNEXURE No. 2 to this Writ Petition.

8- That as already narrated in the above paras of this writ petition, this fact

SCOURT, ALLAND

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would also very necessary to mention that the petitioner is skilled labour in the department and he successfully rendered his services since very long time also he has successfully completed the existing days of more than 1200, and the vacancies are still existing on which the petitioner was working. The Opposite Party No. 4 under malafide intention wants to engage his chose persons for wrongfull gain after ignoring all the rules regulation and requirements in this regard. Thus it is crystal clear that the Opposite Party No. 4 in arbitrary manner adopting the theory of pick and choose, also in intention to engage his chose persons in said capacity for the purposes of wrongfull gain as already narrated above. Thus the impugned order by which the petitioner has been thrown out from employment without any reason and rhyme is highly illegal punitive bias and capricious in character.

That in regards the termination of casual Mazdoor the Opposite Party No. 2 time to time issued circulars. In this regard the circular No. 269/130/78-Stn New Delhi I dated 1.10.1984 was issued by Opposite Party No. 2 in which mandatory provision has laid down that the incumbents in said capacity like casual labours who have completed atleast a period of 240 days in a year their services cannot be terminated by virtue of simplicitor termination order without giving notice or

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one months pay admissible in rule.

That it appears a clear intention 10 ... of Opposite Party No. 2 to minimise the services of such casual mazdoors who have successfully completed atteast existing period of 240 days to be deserved in class 'D' post with further intention that the termination of said incumbent can only be made according to the provision laid down for the termination of temporary employees. It is not understood that how and in which capacity the Opposite Party No. 4 arbitrarily after ignoring the mandatory provision of circular passed the impugned order against the petitioner which resulted that the petitioner now not in the employment of department in view of Annexure No. 2. A true copy of the circular dated 1.10.1984 is also filed here with as ANNEXURE No.3 to this Writ Petition.

higher and wellfairauthority in the department further issued a circular on dated 12.2.1985 in the same consequence and reiterated the provision laid down in the circular dated 1.10.1984. In this regard the another circular No. DGP&T No. 45/54/84-SPD-1 dated 12.2.1985 the Opposite Party No. 2 further directed by issuing this circular to all the authorities within their control for implementation of their said circular. In this circular it is also clearly laid down that the casual

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labours who have served in the department for atleast a total period of 240 days in a year their services cannot be terminated by the department without giving him one months sotice, or in lieu their of the payment of one month salary. A copy of this latest circular dated 12.2.1985 is also filed herewith as ANNEXURE No.IV to this Writ Petition.

12. That as already mentioned the continuous service of the petitioner in the department since from a long time without a single day break in service the petitioner is going to be overage for the employment in the other department, and their is no further avenue of appointment if the regularisation of their services in the department is not being made. In this regard it is further stated that the Opposite Party No. 4 only under malafide intention in arbitrary manner acted against the petitioner and throwned out him from employment, while the petitioner as narrated is deserving candidate for regularisation by virtue of mandatory provision issued time to time by higher authorities.

That in law the impugned notice what ever communicated to the petitioner by an incompetent authority cannot be said any order of termination according to the law and as already narrated a copy of the original

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order by competent authority has also not been served upon the petitioner. Thus it is crystal clear that in case of the petitioner the malafide intention has deliberately adopted after ignoring all the mandatory provision given in circular issued time to time by Opp. Party No. 2 the highest authority of the department. Thus it can be said clearly that the Opposite Party No. 3 and 4 committed wrong dishonoured and disobeyed the order of higher authority passed time to time and the impugned notice by which the services of the petitioners came to an end as highly illegal punishment in the eyes of law.

That regarding the employment, it is well settled view of law that the employment is the fundamental guarantee of all incumbent by virtue of provision laid down in the consti. tution of INDIA. The humble petitioner there after engaged and started career as a casual labour in the department in due hope that his services will be regularised and they will start their further career accordingly but the Opposite Parties No. 4 under prejudice intention terminated the services of the petitioner by issuing the impugned notice as Annexure No. 2 to this Writ Petition on dated 27.5.84. This intention of Opposite Party No. 4 is highly arbitrary biased capricious in character and amounting harassment and punishment for petitioner and also damaging the own career of petitioners in violation of fundamental guaran-

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tee provided by the constitution of India.

Dy which the services of the petitioner has been thrown out illegally is also violating the mandatory provision of Art. 14 and 16 of the Constitution of India along with its fundamental guarantee in violation of Art. 16 of the constitution of India. The Opposite Party No. 4 under discriminatory treatment acted against the petitioners only in intention to engage his own choice persons.

That the entire factual position narrated in this writ petition, it is ample clear that the petitioner as completed succesfully more than 1200 days in the department in capacity of Casual Mazdoor his services are deserving to be regularised, but the Opposite Party No. 4 did not act accordingly to the mandatory provision given through man y circulars issued time to time by Opposite Party No. 2 and as such the impgned notice by which the petitioner are governing and thrown out from employment is highly illegal arbitrary punishment in the eyes of law.

That as already narrated vide circular dated 13th October, 1983 it is further laid down by appropriate authority Opposite Party

No. 2 that the employees who recruited before

21.3.1979 be regularised in Group 'D' post and in the same consequence it is further

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laid down that none of the fresh appointment recruitment or engagement be made on the post of Casual Mazdoor till then the services of those incumbents who are working before 31.3.1979 not be regularised. The Opp.Party No. 4 by their own personal intention time to time engaged many casual labours in the year 1983 and 84 and they are still retaining within the service, but the petitioners have been throwned out i.e. clear violation of Art. 14 and 16 of the Constitution of India.

That the Opposite Party No. 4 committed further illegality and they did not regularise the services of the petitioners while the petitioner is most senior casual mazdoors in the department in violation of circular dated 13th October, 1983 (Annéxure No.1) to this Writ Petition.

That the many juniors than the petitioner are still retaining in the department, while they have engaged much after than to petitioner, and the petitioners services have been came to an end is discriminatory under malafide intention in violation of Art. 14 and 16 of the Constitution of India. The date of appointment of the juniors as Casual

Mazdoor are as under; to prove this fact that the petitioners were highly discriminatory in illegal manner;

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| S1. | No. | Name | Date of | Joining |
|-----|------|-------------------------|-------------|---------|
| 1. | Sri | Narendra KUMar Srivasta | ava | 7.3.83 |
| 2. | Sri | Bodh Prakash | | 23,3,83 |
| 3. | Sri | K.K.Singh | | 7.12.83 |
| 4. | Sri | V.K.Singh | | 11.3.83 |
| 5. | Sri | Ram Kumar | | 14.3.83 |
| 6. | Sri | Baboo Lal III | | 8.12.83 |
| 7. | Sri | Ram Saroop | | 7.3.84 |
| 8. | Sri | Ram Chandra Bhriguwans | or a second | 7.3.83 |
| 9. | Sri | Dinesh Kumar Misra | | 8.12.83 |
| 10 | .Srī | H.K.Misra | | 7.12.83 |
| 11 | Sri | Sheo Prasad | ٠ | 12.3.83 |

That it would also not out of place fo mention in this connection that the petitioner already engaged for the job are still existing in the department and also the same very post against the petitioner was working is still existing and the opposite Party No. 4 deliberately wants to engage some fresh persons, on the post of Casual Mazdoor for his wrongfull gain. Thus the deliberately malafide intention of Opposite Party No. 4 is highly illegal against the petitioner in violation of every Government service rule and every canon of law, rule of natural justice and fundamental gmarantee given by the Constitution of India.

That in this consequence, it is futher stated that no retrenchment, abolishment has been made by appropriate authority, i.e.
Opposite Party No. 2, thus the Opposite Party



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No. 4 has no legal right to thrown out the employment and petitioner without any such policy framed by the Opposite Party No. 2 the intention of Opposite Party No. 2 by virtue of many circular issued time to time also filed in this Writ Petition, is to regularise the services of those casual mazdoors, who have successfully completed 1200 days in the department, but the Opposite Party No. 2 and 4 did not honour and totaly disobyed the same provision is highly illegal and bad in law.

That the petitioner is also having necessary educational qualification and experience for regularisation in class 'D' post by virtue of mandatory provision given incircular dated 13th October, 1983. Thus the act of Opposite Party No. 4 is highly illegal and against the intention of circular which is totaly bad in law.

of his mother "as she was hospitalised did not make approach to this Hon'ble High Court along with other petitioners and the similar nature of case, of 11 persons in which this Hon'ble High Court has already passed the stay order in Writ Petition No. 2741/85on_ 18-6-85

This Writ Petition of the humble petitioner also connected with the above said Writ Petition and mean while the same order be issued.







That the petitioner by aggrieving the impugned notice dated 27.5.65 by which their services has been came to an end have no alternative remedy except to file this writ petition after pressing the following many other grounds:

GROUNDS

- Escause the petitioner is more senior successfully completed more than 1200 days on the post of Casual Mazdoor and by virtue of mandatory circular he is legaly entitled to be regularised on class 'D' post. Thus the act of Opposite Party No. 4 by issuing the impugned notice is highly illegal, bad in law.
- because the Opposite Party No. 4 has also not acted according to the mandatory provision given in circular and as such the impugned notice is highly illegal violating the provision laid down in circular dated 1.10.1984 and 12.2.1985 (Annexure No 3&4).
- Bheause neither one month notice nor the pay in lieu there of has been paid to petitioner. Thus the impugned notice without any reason and rhyme and foundation is highly illegal bad in law.
- iv- Because the petitioner has renedred successully more than 1200 days in capacity

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Casual Mazdoor in the department without a single day break in service also without any inefficiency or unsuitability. Thus he is deserving to be regularised in said post and impugned notice is highly illegal bad in law amounting punishment.

Parameter of a mere communication made by incompetent authority known as R.S.Shukla arrangement clerk is highly illegal, not according to law and the said impugned notice cannot be said any order like termination.

vi- Because by virtue of impugned notice the petitioners services has come to an end. Thus it is highly illegal bad in law and violating every canon of service rules.

mentioned than the petit oner are still retaining in service while the senior most petitioner has been throwned out from employment is highly illegal, discriminatory in violation of Article, 14 and 16 of the Constitution of India.

viii- Because the meritorious services of the petitioner has not been considered by Opposite Party No. 4 accordingly.

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ix- Because none of the retrenchmench or abolishment has been made by appropriate authority. Thus the impugned notice to through out the petitioner from employment is highly illegal, bad in law.

casual mazdoors was working in the department since very long time and his services has illegaly been throwned out while the unskilled casual laboures are still working which is totaly discriminatory, arbitrary bad in law in violation of Article 14 and 16 of the Constitution of India read with principle of natural justice.

xi- Because the impugned notice of termination is also clearly violating the mandatory provision of circulars.

Because the impugned notice dated 27.5.1984 is arbitrary beyond jurisdiction and issued by totaly an incompetent authority in violation of mandatory provision, which is supporting to petitioner's claim.

PRAYER

Wherefore, the petitioner pras for following reliefs;-

(a) That this Hon'ble Court may pleas to issue;

A writ, direction/order in nature of

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certiorari quashing the impugned notice dated 27.5.1985 contained in Annexure NO. 2 to this Writ Petition and the petitioner be reinstated on their own post with all service benefit.

- of mandamus commanding with direction to Opposite Parties that the services of the petitioner be regularised in class 'D' post by virtue of circular dated 13th October, 1983 contained in Annexure No. 1 along with all service benefit, seniority promotion etc.
- (C) A writ, writs, direction/order what ever this Hon'ble High Court be deemed fit and proper be also awarded to petitioner along with cost of this Writ Petition against Opposite Parties.

Place: Luck now.
Dated # 7 85

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Petitioner

(R.B.Pandey)

Counsel for the petitioner

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

Writ petition No.

of 1985

Ramu & Others.

... Petitioners

Versus

Union of India & others

... Opp.Parties

ANNEXURE NO. 1

Letter NO. 49014/7/83- Estt (6) dated 13th October. 1983

Subject:- Regularisation of Casual Employeesin Group 'D' posts.

Ministry of Home Affairs the undersigned is directed to say that as per the instructions issued by this department from time to time, casual employees recruited before 2 21-3-1979 in various ministries departments and attached and subordinate offices of the Government of India may be regularised in Group 'D' post subject to the following conditions:-

- 1- A daily wage worker should have put in at least 240 days of service as such (inclding broken periods of service) during each of the two preceding years (4 Years in the case of part time casual workers) on the date of appointment against a regular Group 'D' post.
- 2- A daily wage worker should be eligible in respect of maximum age limit on the date of appointment to the regular post. For this purpose,

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the period spent by hum as daily wage worker is deducted from his æctual age.

3. A daily wage worker should posses the mindmum educational qualification prescribed fot the post.

It is also stipulated inpara 1 (d) of

O.M. No. 490/4/77 Estt (G) dated 10th October. 1979 that casual employees who re engaged till 20th March. 1979 other-wise than through the employment exchange and who are eligible in all other respects may beregularised without insisting on the condition referred to in para 1(d) (i) of Arom of 21st March, 1979. It has been brought to the notice of this Department that in certain cases, casual employees, through recruited through employment exchanges, had already crossed the upper age limit prescribed for appointment to group 'D' post, with the r result. that facility for regularisation cannot be made available to them. In view of the fact that the casual employees belong to the economically weaker saction of the lociety a and with a view to avoid undue harship of them, it has been decided that such of the casual employees as were recruited in various Ministries, Departments and their attached and subordinate offices before 21.3.79 may be considered for regularisation in Group 'D' posts even though they may have crossed the age limit prescribed for the post provided they are other

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wise eligible for regularisation.

The Ministry of Finance Etc. are requested to take appropriate ection to regularise the eligible casual employees in group 'D' posts in accordance with decidion mentioned above. Their attention is, However, invited to para 1(a) of this Departments Om No. 49014/4/79-E Estt (G) dated 21.3.1979. Where in it was s staged that there was a ben on recritment of casual employees for regular nature of work and the various Ministries etc. were advised not to engage persons on daily wage basis against such regular post. These instructions are still inforce and it is requested that they may be followed scrupulously all concerned.

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

LUCKNOW BENCH, LUCKNOW.

Writ petition No.

of 1985

Ramao& Others

... Petitioners

Versus

Union of India & Others

... Opp. Parties

ANNEXURE NO. 2

The following O/S should not be engaged till further order vide S.S.R.M. (0) Division Lucknow letter No. 13-1./14-6/05/83 Dated 27 .5.85.

- 1- S.S. Kushwaha
- 2- Bindesh Chaudey
- 3- Ramoo
- 4- Raj Kumar Bajpai
- 6- Azad Ali
- 6- Rajesh Chandra Towari
- 8- Kunwar Bahadur Singh
- 8- Ramesh Eumar Tripathi
- 9- Suresh Chandra Savita
- 10- O.P. Pandey
- 11- Gaj Raj Singh
- 12- Jitendra Kumar Verma
- 13- Surendra Kumar
- 14- Hari Har Pandey

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Sd/- R.S. Shukla Arrangment Clerk . Cl IV-27.5.85

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

LUCKNOW BENCH, LUCKNOW.

Writ petition No.

of 1985

Ramoo & Others

... Petitioners

Versus

Union of India & Others

... Opp.Parties

AMMEXURE NO. 3

Notice of Termination in respect of Casual Daily Rated Mazdoors in the P&T Department.

No. 269/130/78-Sin New Delhi I, the 1.10.1984.

In order to implement cortain judg ements in respect of Casual Mazdoors, the question of lesuing a notice of one month of payment of wages in lieu there of to casual mazdoors whose services are terminated by the Department, has been engaing the attention of this Directorate for some time past. It has now been decided that such of the casual mazdoors who decided that such of the casual mazdoors who serve the Deptt. For at least a total period of 240 days in a year and whose services are proposed to be terminated by the Department shall be served a notice of one month before termination of their service or one month wages in lieu there of be paid to them.

2- The above orders take effect from the date of issue.

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD LUCKNOW BENCH. LUCKNOW

Writ Petition No.

of 1985

Ramoo & Others

... Petitioner s

Versus

Union of India & Ohhers

.. Opp. Parties

ANNEXURE NO. 4

Subject:- Procedure to be followed in regard to termination of services of Casual Labourers engaged in Postal Wing.

D.G.P.&T NO. 45/58/84-SPB-I Dated 12.2.1985

The procedure followed by the Department in terminating the engagement of casual labon rers has been adversely noticed by certain judicial bodies. In certain cases termination has been annulled on the ground that proper notice or wages in lieu there or were not given.

The procedure to be followed in terminating the engagement of casual labourers has been examined in this office carefully from all angles and it has been decided that such of the Casual labour ers who have served the Department for at least a total period of 240days in a year and whose continued engage — ment is not considered necessary shall be served a notice of one month before terminating their services or, alternatively, one months wages in lieu there of will be paid to them.

These orders will come into forc e from the date of issue.

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IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

LUCKNOW BENCH LUCKNOW

Writ Petition No.

of 1985

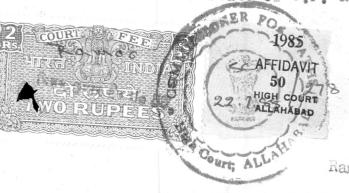
Ramoo

... Petitioner

Versus

State of U.P. & others

... Opp. Parties



Affidavit

Ramoo, aged about 24 years, son of Sri (Late) Sri Ram, R/O Salig Ram Ma Mandir Nawaiya Ganesh Ganj, Lucknow do hereby solemnly affirm and state on oath as under:

In the above noted writ Petition and is well acquainted with the facts of the case.



That the contents of paras 1 to 8,10,11,12,13, 19,20,23, of the annexed writ petition are true to my personal knowledge, and those of paras 9

14,15,16,17,18,21,22, 24,2 ** of the annexed Writ Petition are true on the legal armiss basis of information as received.

3- That the annexures enclosed with this writ petition are true copies of their originals.

Place: Luc know.
Dated 27/95

Rowy, DEPONENT



VER IFICATION

I, the above named deponent do hereby verify that the contents ofparas 1 to 3 of this affidavit are true to my personal knowledge.

Noth ing material has been concealed, so help me God.

Signed and verified on this day of July, 1985 at Lucknow.

22/3/85

DEPONENT

I, identify the above nameddepore nt who has signed before me.

(R.B.Pandey)
Advocate

Solemnly affirmed before me on 22.7.88 attora. /p.m. by the deponent who has identified by Sri R.N.PANDEY, Advocate, High Court.

I have satisfied my self by examining the deponent that he understands the contents of this affidavit which have been read out and explained by me.

(OATH COMMI SSIONER)

S. Chh. Bin

Advocate Oath Commissioner
Allahabad High Court,
Lucknow Bench, Lucknow
No., 50 | 278 | 85



Frosh Hon'solo High Court of Judicature at Allahabad acknown Bench, Lucknown

ब अदालत श्रीमान

वादो (मुर्ग)

प्रतिवादो (मुर्ग)

Ramoo - - - - aid (985)

भागे का की प्रकार में अपनी और से श्री

P. B. PANDEY (sala) en la relieu and and en la relieu

को अपना बकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वय अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोंत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर के डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्ष्र युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें या कोई वकील महोदय द्वारा की गई वह सब कार्यवाही हमको हर्यदा स्वीकार है और होगी इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

नाम बटालत

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C. Misc. App No 8490

IN THE HON BLE HIGH COURT OF JUDICATURE AT ALIAHAB

LUCKNOW BENCH, LUCKNOW

Writ Petition No. 25

Ramoo

... Petitioner

Versus

Union of India & others

... Opp.Parties



STAY APPLICATION

That in view of the fact and circumstances, already narrated in the Writ Petition, along with its affidavit and annexures enclosed, it is most respectfully prayed that this Hon'ble Frigh Court may please be stayed the operation of the impugned notice dated 27.5.1985 contained in Annexure No. 2 till pendency of this Writ Petition in the interest of Justice.

Place: LUcknow.

Dated: 77: July: 1985

Counsel for thepetitioner

ORDER SHEET

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Sentral Administrative Eribanas acknew Bench 7.3.7

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH,

By, Registras ()

TCKNOM.

MISC. APPLICATION NO.

In behalf of Respondents.

In CASE NO. T.A. 1911 of 1987(7)

Versus

Union of India & Others Respondents.

Application for Condonation of delay.

Respectfully SHEWETH;

- 1. That Counter_affidavit in the above case could not be filed with the time allotted by the Hon'ble Tribunal as copy of the Writ Petition was not available in the office of the Sr. Superintendent, R.M.S.'C'
 Division.
- 2. That after great difficulties a copy of the Writ Petition could be obtained and comments were prepared on the basis of relevent office records.
- That on receipt of the comments the Counter_affidavit has been drafted and after its approval the same is being filed without any further delay.
- 4. That the delay in filing the Counter-affidavit is bonafide and is liable tobe condoned.

-; PRAYER ;-

Therefore it is respectfully prayed that for the facts & circumstances indicated above the delay in filing the Counter-affidavit may kindly be condened and it may be taken on record.

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J. Charle

(Counsel for Respondents)

Sentral Administrative Tribuna;

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH,

KIN

LUCKNOW.

Dy. Registrar () b

Application for Dismissal of O.A.

m? 62579)

By Respondents.

In

O.A.NO.TA. 1911 OF 1987(T)

RamooPetitioner.

Versus

Respectfully SHEWETH;

That for the facts and circumstances mentioned in the accompaying Counter-affidavit the O.A. is liable tobe dismissed at the admission stage.

-; PRAYER ;-

Wherefore for the facts & circumstances indicated in the accompaying affidavit it is respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the above O.A. at the admission stage for which act of kindness the respondents shall remain grateful.

) (- In

(Counsel for Respondents)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, Dy. Baglasyas (5 %

LUCKNOW.

COUNTER-AFTER ON BEHALF OF RESPONDENTS.

In

T.A. NO. 1911/87 (T)

(W.P. NO. 3545/85)

Ramoopetitioner.

Versus

I, Jitendra Gupta, Sr. Superintendent of R.M.S. O' Division,
Lucknow do hereby solemnly affirm and state as under ;-

- 1. That the deponant has read the above Writ Petition and has understood the contents thereof.
- 2. That the deponant as well conversant with the facts of the case deposed hereinafter.
- 3. That in order that the Hon'ble Tribunal may appreciate the submissions made hereinafter in their true perspective it is worthwhile to give a barief history of the case as under;—

-; BRIEF HISTORY OF THE CASE ;-

Shri Ramoo was engaged as Casual Labour in the Department in the month of December, 1978 for disposal of the work of Casual and occasional nature as and when the work was available. He was not engaged against

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Dy. Begisteer (f v any post, appointment or vacancy. His work and conduct was found below satisfactory level. As evident from the incidence of 3-12-84 im given in Annexure R-1 to this C.A., he entered the office promises of Lucknow R.M.S. Set-3 dtd. 3-12-84 in a state of drunkenness and forcibly asked the Head Stg. Asstt. to engage his as extra on duty. His apparent physical as well as mental state was found not fit to engage him for the work. He entered into unwarranted quarrel with the Head Stq. Asstt.. forcibly snatched the attendance register, Head Stg. Asstt's daily report, the rubber stamp of the set and discretely threw them in the toilet. He misbebaved with the Head Stg. Asstt. and used abusive and Unparliamentary language for the Head Stg. Asstt. The attendance register, daily report of the Head Stg. Asstt. and rubber stamp of the set were finally recovered after a thorough search from the toilet. This incidence was investigated by the Superintendent (Stg), Lucknow RMS, Who made a report against the Petitioner vide letter No. Dy/B_2/1-C/84 dtd. 4-12-84 with recommendation for striking off his name from the list of outsiders and not to engage him further. Accordingly the petitioner was engaged after 4-12-84.

PARA-WISE COMMENTS ON THE WRIT PETITION.

Para-1: That the contents of para-1 of the Writ Petition are not admitted. It is submitted that the petitioner used to be engaged as Casual labour in the Department for the work of casual and occasional nature and not as skilled labour. He was never engaged against any appointment or vacancy. The statement of the petitioner that he was engaged up to 26-5-85 is not correct. He was not engaged in the Department in any capacity after 4-12-84. His claim that he was engaged continuously up to 27-5-85 is factually incorrect.

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Para-2;— That the contents of para-2 of the W.P. are not admitted.

Circulars were issued from time to time by competant authorities of the department for the revision of the rates of Casual labours as shown in Sub paras (1),(ii) and 3 (iii) of thw Writ Petition, but these rates were to be applied under certain laid down conditions in the respective circulars subject to fulfilment of conditions given hereafter;—

- (a) These orders were applicable only in cases of full time casual labours.
- (b) In case wehere revised rates were found less than then current local rates, the local rates may continue to apply.
- (c) The benefits of increased daily wages would not be admissible to casual mazdoors in whose case the continuous spell of duty are separated by the period of morethan six months.

Para—3;— That the contents of para—3 of the Writ Petition are not admitted and hence denied and in reply it is submitted that Merely because a person has put in minimum 240 days in each year in last two years does not automatically make him qualified to be appointed in Group 'D' service. It only makes him eligible to appear in the depart—mental examinations. Besides eligible casual labourers, E.D. Employees of the department, who completed 3 years service were also eligible to appear in the same examination for the recruitment of Group 'D'. The ED employees were first selected and unfilled vacancy after absorbing all qualified E.D. employees, the Casual labour who had qualified in th—e same examination were selected to fill up the remaining vacancies, subject to satisfactory Police Verification and Medical Fitness. Departmental examinations were held from time to time during the tenure of

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the petitioners engagement upto 4-12-84 it was his option to appear therein and he could have got the benefits of the scheme.

Para 5: That whereas contents of the circular as quoted in Para 5 of the W.P. are not disputed but petitioner's allegation of non-regularisation of his service in the Group 'D' post are not admitted and hence denied and in reply it is submitted that regularisation of service in Group 'D' post are subject to fulfilment of certain conditions, and reply to para 3 of the W.P. as given above are once again reiterated.

That the contents of Para-6 of the W.P. are not admitted and reply to para-3 and 5 of the W.P. as above are again reiterated.

The allegation of the petitioner lebelled against respondents No.3 & 4 are not acceptable and hence denied.

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Para-7:— That the centents of Para-7 of the Writ Petition are not admitted and hence denied and in reply it is submitted that the orders dated. 27-5-85 ordering not to utilise the services of the petitioner has no bearing in view of the earlier orders issued vide Annexure R-2 which categorically ordered stopping his further engagement from 5-12-84 and accordingly petitioner was never engaged thereafter. It is evident that orde-r dated. 4-12-84 vide Annexure R-2 had been served upon the petitioner and his signature obtained in token of having served the said order dtd. 4-12-84. However, merely inadvertant inclusion of his name in the order dtd. 27-5-85 amongst others may not be a ground that the petitioners services had been utilised in any way after 4-12-84.

Para—8;— That the contents of para—8 of the Writ Petition are not admitted and hence denied and in reply it is submitted that the petitioner's claim of being a skilled labour and that he had put service against any vacant post are incorrect. The petitioner was merely a casual labour and he used to be engaged for the work of Casual and occasional nature as and when available. As has work and conduct was not found satisfactory as evident from the contents of Annexure R-1, he was not engaged after 4-12-84 and he was informed in writing accordingly vide letter given as Annexure R-2. The allegation of petitioner against respondent No. 4 of malafide intention for wrongful personal gain based on the orders dtd, 27-5-85 (Annexure-2 to the original Writ Petition) are unfounded, without any substance and without any relevance and defamatory and the respondents request the Hon'ble C.A.T. to take the notice against the petitioner.

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Para-9;— That the contents of Para-9 are not admitted and in reply it is submitted that the petitioner was not a regular worker as such he is not entitled for the wages for the period the physically did not work.

Para-10;— That the contents of para-10 of the Writ Petition are not admitted and hence denied and in reply it is submitted that the response dent No. 4 has not taken any arbitrary action in not utilising the services of the petitioner after 4-12-84. Action taken vide letters attached as Annexure R-1 and R-2 was fully justified.

Para-113: That the contents of Para-11 of the Writ Petition are not admitted and hence denied and reply to Para-9 of the Writ Petition as above is re-iterated.

Para-12:— That the contents of Para-12 of the Writ Petition are factually incorrect and hence not admitted and in reply it is submitted that since the petitioner was only a Casual labour, and not a regular employee of the Department, as such his claim of having rendered a long serwice without a single days break is devoid of any merit. The petitioner's services were not utilised after 4-12-84 on the proven ground of his unbecoming conduct as contained in the Annexures R-1 & R-2. The act of omission and commission taken notice of against the petitioner can not be covered under any length of service, whatsoever, rendered by him prior to 5-12-84. Further regularisation of service of the casual labour is subject to fulfilment of certain conditions as given in reply to Para-3 of the Writ Petition above.

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Para-13:- That the contents of Para -13 of the Writ Petition are not admitted and hence denied and in reply it is submitted that the order contained in letter No.13-1/14-0/05/83 dated.27-5-85 does not have any effect as the engagement of the petitioner ceased after 4-12-84 when his services were not used in consequence of the earlier effect of the letter as given in Annexure R-1 & R-2 of this C.A.

Para-14:- That the contents of Para-14 of the Writ Petition are not admitted and hence denied and in reply to paras 7,10 & 13 are reiterated.

Para-15:- That the contents of Para-15 of the Writ Patition are not admitted and hence denied and in reply it is submitted that respondent

No. 4 has not acted in any partition manner in not engaging the patition—
er on account of his proven unsatisfactory conduct as given, in Annexure

R-1 & R-2 of this C.A. and patitioner's allegations are unfounded and unacceptable.

Para-16;— That the contents of Para-16 of the Writ Petition are not admitted and hence denied and in reply it is submitted that the petition—er was only a Casual labour and regularisation of his service was not automatic but was subject to fulfilment of certain conditions on passing of test, satisfactory Police Verification and Medical Fitness. However, as evident from Annexures R-1 and R-2 it was decided not to utilize his services after 4-12-84 on the proven facts of his misbehaviour and unsatisfactory conduct. Hence his allegation of arbitrary action by

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respondent No. 4 is baseless and devoid of any merit.

Para-17:- That contents of Para-17 of the Writ Petition are not admitted and hence denied and reply to Para-16 of the Writ Petition as oiven above is reiterated.

Para-18:- That the contents of Para-18 of the Writ Petition is not admitted and hence denied and reply to Para-16 above is once again reiterated.

Para-19:— That the contents of Para-19 of the Writ Petition are not admitted and hence denied and in reply it is submitted that allegations of the Petitioner against respondent No. 4 are devoid of facts.

**Ms is evident from the contents of **Annexures R-1 & R-2 of the C.A., **A action of the respondent No. 4 in not engaging the petitioner in consequence was fully justified and there is no violation of any law under the constitution of India. **Action against the petitioner for not utilising his services after 4-12-84 was taken on its individual merit and cannot be linked with other casual labours who contained as casual labour even after 5-12-84 on their individual merits and demerits.

Para-20;— That the contents of Para-20 of the Writ Petition are not admitted and hence denied and in reply it is submitted that allegations of petitioner against respondents are baseless and devoid of any fact.

In this connection reply to Para-13 are reiterated.

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Para-21: That the contents of Para-21 of the Writ Petition are not admitted and hence denied and in reply it is submitted that the question of retrenchment does not apply as the petitioner was not employed against any appointment of the establishments permanent of temporary; but was engaged for disposal of work of Casual and occasional nature.

Para-22;— That the contents of Para-22 of the Writ Petition are not admitted and hence denied and in reply it is submitted that regularisation of Casual Labour in Gr. D' services was not automatic. In this context reply to Para-3 of the Writ Petition as given against Para-3 of this C.A.

Para-23:— That the contents of Para-23 of W.P. read with S.S.R.M(0) Division, Lucknow letter NO.B-1/14-0/05/83 dtd.27-5-85 and in the context of Writ Petition No.2741/85 of 18-6-85 may not be applied in the case of petitioner as he was not engaged after 4-12-84. It is prayed that petitioner's case be distinguished from the case under W.P. NO.2741/85 dtd.18-6-85.

Para-24;— It is prayed that the case of the petitioner be decided separate from the Case under W.P. No.2741/85 dtd.18-6-85 as given in reply to para-23 of W.P. as above as the order dt.27-5-85 does not apply in case of the petitioner as he was not on the engagement subsequent to 05-12-84.

5. That the "Grounds "urged in the various paras (i) to (xii)

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of the Writ Petition are wrong & misconceived as have been adequately dealt with in the above paragraphs and need no further comments.

6. That for the facts & Circumstances indicated above the petitioner is not entitled to any relief prayed for in the Writ Petition.

Sr Superintendent

Sr Superintendent

So O' Dn . Lucknown 5004

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To Sto Bao 'Ai' Roll

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of paras _____ are true to my personal knowledge and those of paras _____ to ____ are based on records and legal advice which I believe tobe true. No part of it is false and nothing material has been suppressed. So help ne Cod.

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POSTS & TELEGRAPHS DEPARTMENT

Fromt

Suprezintendent(Stg). Lucknow RAS Lucknow-19

To.

Shri S.Bux Srivestave. SRO, RMS 'O' Dn., Luckhow-19

No. Dy/8-2/1-c/84

deted at Lw the 4.12.1984

It has been reported to this office that Shri Hamu
U/S MM entered the office in Lucknow AMS/3 dt. 3.12.84 in
to drinking condition. He forced the HSA to engage him as
Extra. Being in the drinking condition he was not engaged.
He orceibly signed the attendance register and Daily Report.
Then he took eway the attendance register of Group 'D' official,
the daily report Hubber Stame of HSA and spare register and
secretly threw them in the Latrine. After a great search these
exticles were recovered. He abused the HSA with unparliamentary
language. With great difficulty he could be made out from the
effice. Please remove him immediately and also strike off his
name from the list of outsiders and report compliance atonce.

Sd/-Superintendent(Stg) Lucknow AMS. Lucknow-19

Copy to the SSRM '8' Dr., Lucknow for information & necessary action and approval.

T.a. 1911 (87(7) Ramos y. V.o.) + On

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ANHEAUNE C-3

INDIAN POSTS & TELEGRAPHS DEPARTMENT Office of the Sub Record Officer.

RMS 'D' Do..

Lucknow-19

Tn-

The SAM(Stg). Lucknew RMS

No. AC-2/0/C/Deep/84 dated 4.12.84

Mes P+

Your office memo no. Dy/8-2/1-0/84 dt.

In compliance to your office memo under reference Shri Remoe O/s has been removed and his name has been struck off from the list of O/s w.e.f. 5.12.84 All the Head Sorters & Meil Agents are being instructed not to engagekhim w.e.f. 5.12.84 with remarks on the staff memos and attendence registers.

Shii Ramoo D/s has also been informed accordingly by obtaining his signatures on the memo under reference on 4.12.84.

Sub Record Officer.
RMS '0' Dn., Lucknow-1

Copy to SSRM *0* Dr., Lucknow for information.

Sub Record Officer.
RMS '0' Dn. Lucknow

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IN THE CENTRAL AD IN ISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

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half in the said application, it will be heard and decided

day of ______199 .

in your absence. Given my hand and the seal of the Tribunal

Balands
For Dy. Registrar
Registrar

(m.m.)

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IN. THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH
Gandhi Bhawan, Opp. Residency, Lucknow

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| The matter will be he given under my hand seal of day of 1990. | the Tribunal this |
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BETCH. 23-A Thornhill Road, Allahabad-211 001

T.A.No. 1911 of 1987 No.CAT/Alld/Judy/242 Wated the .__

APPLI : ANT(S) VERSUS * RESPONDENT(S) Ubion of India

> 1. Shri R.B. Pandey, Advocate, Lucknow High Court Lucknow.

2- Chief Standing Counsel, Lucknew High Court Lucknow.

Whereas the marginally noted cases has been transferred by Under the provision of the THE STATE OF THE S Administrative Tribunal Act XIII of 1985 and registered in this Tribunal as above.

Writ Petition No. 3545 of the Lucknow High Court, Lucknow

The Tribunal has fixed date o 20-1-1000 1919 . The hearing of the matter at Gandhi Bhawan, Opp. Residency, Lucknow. If no appearance is made on your behalf by your mame one duly authorised to act and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this dáy of _____1989.

dinesh/

DEPUTY REGISTRAR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GIRCUIT BENCH
Gandhi Bharon, Old Residency, Lucknow * 7A:1911/07 No.CAT/Alld/Trans r/ 3435 Dated the 1912490 Romoo APPLICANT's union of Jonden RESPONDENT's to Ramoo So Late Show Ram Ils Salong Ram ka memder Hawaiya Ganesh Gang Juden (Sud) Whereas the marginally noted cases has been transferred if elke under the provision of the Administrative Tribunal Act XIII of 1985 and registered in this Tribunal as above. Writ Peition No. 3845/85 The Tribunal has fixed date of of 1990. of the Court of 1 0/3/90 1990. The hearing 11/10 Tkc _ | of the matter. arising out of order dated | If no appearance is made on your __passed by __ | behalf by your some one duly authorided . I to Act and plead on your behalf. in in The matter will be heard and decided in your absence.

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